

BULLETIN NO. 4 (Second Sitting)

Friday, the 4th September, 2015

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 4th September, 2015 (Second Sitting) from 2.30 P.M. to 5.25 P.M.)

I. CALLING ATTENTION MOTION AND STATEMENT THEREON

The Speaker informed the House that he had received a Adjournment Motion No. 1 from Sarvshri Abhay Singh Chautala, Parminder Singh Dhull, Ranbir Gangwa, Jaswinder Singh Sandhu and Zakir Hussain, M.L.As regarding providing reservation to Jat Samaj in OBC category by Centre, which had been converted into Calling Attention Notice No. 41 and the same has been admitted for today. He asked Shri Abhay Singh Chautala, M.L.A. to read out his notice being the first signatory and the Minister concerned to make a statement thereafter.

Shri Abhay Singh Chautala read out his notice.

The Transport Minister then made a statement.

The Advocate General, Haryana also clarified Legal aspects in this matter.

After clarification by the Advocate General and on a suggestion made by the Chief Minister for giving suggestions in the matter, the members of Treasury and Opposition Benches give their views in this matter.

The Speaker stated that in view of the advice of the Advocate General and the view expressed by the members from the both sides, he refused his consent for admitting the above said Calling attention Motion.

II. PERSONAL EXPLANATION

During the discussion on Calling Attention Notice No. 41, Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Parliamentary Affairs Minister.

III. ADJOURNMENT OF SITTING

On being disallowed the Calling attention Motion No. 41 regarding providing reservation to Jat Samaj in OBC category by Centre, Shri Abhay Singh Chautala, M.L.A. and other members of his party stood up their seats and insisted that their Calling Attention Motion should not be disallowed.

They continuously interrupted the proceedings of the House. The Speaker requested the members to resume their seats. But the members did not resume their seats and continued speaking without the permission of the Speaker. All the Members of the Indian National Lok Dal even came into well of the House and started raising slogans. In spite of having been asked by the speaker time and again to take their seats they did not do so. There was a uproar in the house.

On finding uproar in the House, the Speaker adjourned the sitting of the House at 3.30 P.M. for 15 minutes.

The House then adjourned at 3.30 P.M. and re-assembled at 3.45 P.M.

At 3.45 P.M. when House assembled, the Deputy Speaker immediately again adjourned the House for 15 minutes.

The House then adjourned at 3.45 P.M. and re-assembled at 4.00 P.M.

When the House re-assembled, the Chief Minister asked all the members to give their suggestions in regard to provide the reservation to Jat Samaj in OBC category in Centre so that the Haryana Government took up this matter further.

Shri Raghuvir Singh Kadian, Shri Karan Singh Dalal and Smt. Kiran Choudhry, members from the Indian National Congress Party, spoke on the issue.

Shri Abay Singh Chautala, Shri Jaswinder Singh Sandhu and Shri Zakir Hussain, members from the Indian National Lok Dal, also spoke on the issue.

IV. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No. 3) Bill, 2015.

At 4.42 P.M., the Finance Minister introduced the Haryana Appropriation (No. 3) Bill, 2015 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, the Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Police (Amendment) Bill , 2015.

At 4.46 P.M., the Health Minister introduced the Haryana Police (Amendment) Bill, 2015.

Shri Karan Singh Dalal, M.L.A., moved-

That disapproving the Haryana Police (Amendment) Ordinance, 2015 (Ordinance No. 1 of 2015).

The Health Minister moved -

That the Haryana Police (Amendment) Bill be taken into consideration at once.

Shri Karan Singh Dalal and Sh. Raghuvir Singh Kadian, members from the Indian National Congress Party, spoke for 07 minutes and for 1 minute, respectively.

The Parliamentary Affairs Minister also spoke for 2 minutes.

The Chief Minister also spoke for a 3 minutes.

The Health Minister, by way of reply, spoke for 4 minutes.

The motion-

That disapproving the Haryana Police (Amendment) Ordinance, 2015 (Ordinance No. 1 of 2015).

was put and lost.

Thereafter, the motion-

That the Haryana Police (Amendment) Bill be taken into consideration at once..

was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 4, Clause 5, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

V. ANNOUNCEMENT MADE BY THE CHIEF MINISTER

The Chief Minister, with the permission of the Speaker, informed the House that the response of the recovery of House Taxes in the state are good for the year of 2015-16.

He further announced in the House that period of recovery of House Taxes has been extended upto 30th September, 2015 so that people can avail this concession to pay their House Tax.

VI. NOTICE OF ADJOURNMENT MOTION

When Smt. Kiran Choudhry sought to raise the matter of her Adjournment motion, given notice of by her regarding illegal encroachment in Government Primary School Bigopur, Teh. Nangal Choudhry, Distt. Mahendergarh, the Speaker informed that its reply is still awaited and as soon as the same is received by the government, it will be intimated accordingly.

VII. RESUMPTION OF LEGISLATIVE BUSINESS

3. The Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2015.

At 5.10 P.M., the Minister of State for Cooperation introduced the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2015 and also moved-

That the Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Cooperation moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Registration and Regulation of Societies (Amendment) Bill, 2015.

At 5.13 P.M., the Finance Minister introduced the Haryana Registration and Regulation of Societies (Amendment) Bill, 2015 and also moved-

That the Haryana Registration and Regulation of Societies (Amendment) Bill be taken into consideration at once.

Shri Parminder Singh Dhull and Shri Jaswinder Singh Sandhu, Members from the Indian National Lok Dal spoke for 1 minute and for a while respectively.

Shri Karan Singh Dalal, a member from the Indian National Congress Party, spoke for 1 minute.

Shri Jai Parkash, an Independent member, spoke for 2 minutes.

The Finance Minister, also spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2

The following amendment given Notice of by the finance Minister was read and moved –

“In Clause 2 in the last line, for the words “Five hundred”, the word “one thousand” be substituted.”

The amendment was put and carried.

Clause 2, as amended, was put and carried.

Clause 3

The following amendment given Notice of by the Finance Minister was read and moved –

“In clause 3 in the words for the words “five hundred” wherever occurring be substituted by the words “one thousand”.

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clause 4

The following amendment given Notice of by the Finance Minister was read and moved –

“In Clause 4 in the words, for the words “five hundred”, wherever occurring be substituted by the words “one thousand”.

The amendment was put and carried.

Clause 4, as amended, was put and carried.

Clause 5, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill, as amended be passed.

The motion was put and carried.

The Sabha then adjourned till 2.00 P.M. on Monday the 7th September, 2015.

CHANDIGARH
the 4rd September, 2015.

SECRETARY